

CS NO. 1021/2021
LAXMI DEVI VS. BEENA @ MALTA & ORS.

10.05.2021

File taken up today on an application filed on behalf of plaintiff under Section 151 CPC for grant of Exparte Ad-Interim injunction.
HEARD THROUGH VIDEO CONFERENCING.

Present :- Sh. Mohan Kumar, Ld. Counsel for plaintiff (via video conferencing via cisco webex).

The present suit has been taken up on the basis of urgent application filed on behalf of the plaintiff.

After careful perusal of the plaint it has come to the notice of the court that plaint has not been properly drafted by the Ld. Counsel for plaintiff as the plaintiff has filed a suit for declaration, injunction and for the partition, however, the plaintiff has not mentioned the value of the suit property. On inquiring, the Ld. Counsel for plaintiff has submitted that the value of the suit property is around Rs. 10 lacs. Therefore, this court has no pecuniary jurisdiction to entertain the present suit.

Ld. Counsel for plaintiff submits that he wishes to withdraw the present matter and liberty to institute fresh suit may be granted to him. Statement to this effect has also been filed by Ld. counsel for plaintiff on the court's official email id.

Therefore, the present suit is disposed of withdrawn with liberty to institute fresh suit.

Earlier date given i.e. 26.08.2021 stands cancelled.

File be consigned to Record Room after due compliance.

(ANURAG CHHABRA)
CIVIL JUDGE-03-C/THC

10.05.2021